



2026:AHC:35662

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6364 of 2026

Smt. Prabhawati Devi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Bind, Mohit Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Sub divisional Officer (SDO), Karchhana, District Prayagraj to decide the Appeal No.2186 of 2024 (Prabhawati Devi Vs. Ram Bali), under Section 207 of the U.P. Revenue Code-2006 and Computerized Case No.T202402030502186, within stipulated period.
2. Heard counsel for the petitioner and learned Standing Counsel appearing on behalf of Respondent Nos.1 and 2.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Sub divisional Officer (SDO), Karchhana, District Prayagraj to decide the aforesaid Appeal, strictly in accordance with law, expeditiously and preferably within a period of **six months** from the date of presentation of certified copy of this order, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

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